**14.16 hrs.**

## LOKPAL AND LOKAYUKTAS BILL—*Contd.*

CLAUSE 2—*contd.*

MR. CHAIRMAN : Now, we shall take up clause-by-clause consideration of the Lokpal and Lokayuktas Bill.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN ) : I am not replying to the debate. I am only intervening. The reply will be given by the hon. Minister of State in the Ministry of Home Affairs. I would like to intervene on one very important aspect which is being discussed in the course of the debate on this Bill, and it was also a very important matter that was debated at the stage of the Joint Committee. There are also a few minutes of dissent on that issue, and that is about the exclusion of the Prime Minister from the operation of the Lokpal and Lokayuktas Bill. As already explained by my colleague....

SHRI N. SREEKANTAN NAIR (Quilon) : On a point of order. Is the hon. Minister replying to the debate ? Some of us who have tabled amendments would like to speak before him.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : We are now having clause-by-clause consideration in which the hon. Minister cannot intervene. We are not having a general discussion now.

SHRI Y. B. CHAVAN : Let us accommodate each other. I have already said that I am not replying to the debate. I am merely intervening. I think this is an important issue on which I would like to keep the House informed of Government' thinking, though it has already been explained by my colleague. This Bill, as we all know, is based on the report of the Administrative Reforms Commission. The Bill appended to the report of the commission while explaining the term 'Minister' had not included the Prime Minister in it. At the same time, it had not also excluded Prime Minister from it. The Bill as introduced in this House before it was referred to the Joint Committee copied exactly the definition of the term Minister in the original draft Bill of the Commission. When we gave a careful consideration to that definition at the Joint Committee stage, we found that it was incomplete. For, what is the scheme of the entire Bill? If there is an allegation agains Minister, the Lokpal will go into the whole matter and make a recommendation to the competent authority. In the case of Ministers, we have said that the competent authority will be the Prime Minister. If the term includes the Prime Minister, then the report will be sent to the competent authority which would become the Prime Minister himself.....

SHRI S. M. BANERJEE (Kanpur) : We can have come other competent authority. Let it come to the Lok Sabha.

SHRI Y. B. CHAVAN : The Lok Sabha is the competent authority for the Prime Minister all the time. There is no necessity for a Lokpal. That is exactly the point that I am making. In the case of a Minister, supposing a recommendation is made against a Minister and sent to the Prime Minister, and the Prime Minister accepts the recommendation of the Lokpal, the Minister may be required to resign. But his resignation does not ultimately result in the fall of the Government. The Minister resigns or quits but the Government continues. But in the case of the Prime Minister, he is the key-stone of the entire Government structure, and if he leaves, the entire government falls..,

SHRI ABDUL GHANI DAR : He or she?

SHRI Y. B. CHAVAN : 'He' includes 'She' also. That is the legal position.

SHRI S. M. BANERJEE : Shri Abdul Ghani Dar wants it to be 'He', because he wants that he must become the Prime Minister some day. (*Interruptions*)

SHRI Y. B. CHAVAN : The agency to bring about the fall of a government cannot be anything else but Parliament. This, really speaking, is the entire gist, the

entire concept. The authority of Parliament cannot be given over to any individual authority as such. Some members have suggested. I do not know whether anybody has moved any amendment to that effect—that in the case of the Prime Minister the President can be the competent authority. But, as we all know, we have accepted the constitutional authority of the President that the President shall act on the advice of the government headed by the Prime Minister. He has no other functions.

SHRI S. S. KOTHARI (Mandsaur) : But the Chief Minister should not escape.

SHRI Y. B. CHAVAN : I hope he has seen the Bill. It does not touch the State Governments at all.

SHRI S. S. KOTHARI : But on the same analogy they will exclude the Chief Minister.

SHRI Y. B. CHAVAN : If they do that, we cannot help it. Only the State Assemblies are competent to go into that.

What I am pointing out is that in the case of the Prime Minister the President cannot be the competent authority. The real authority for the removal of the Prime Minister is Parliament, this hon. House. So, no Lokpal or Lokayukt can have that authority. The Lokpal is an important authority we are creating by an Act of Parliament. But it is not an agent of Parliament as the Parliementary Commissioner under the U. K. Act.

SHRI N. K. P. SALVE (Betul) : What about Sweden ?

SHRI Y. B. CHAVAN : As far as my information goes, Sweden excludes the Prime Minister.

SHRI N. K. P. SALVE : Includes the Prime Minister.

SHRI Y. B. CHAVAN : No. In Sweden the Ombudsman is not authorised to look into the cases against the Prime Minister. I am referring to the information which I have got. Of course, I always stand subject to correction. So, the President cannot be the competent authority and the Prime Minister herself or himself cannot be the competent authority against herself or himself.

The only authority that is responsible for the fall of the government is Parliament. Therefore, it is absurd to include the Prime Minister in the definition of Minister. We found that the original recommendation was completely illogical. So, we thought that in order to make this definition workable, practical and perfect it is much better that this definition excludes the Prime Minister from the operation of the Act. This is the entire concept of the whole scheme. It is not a question of excluding *a* Prime Minister; we are excluding *the* Prime Minister from the operation of the Act. I think it is in the interests of Parliament and the very functioning of parliamentary democracy as such.

SHRI S. M. BANERJEE : If I have heard and understood him correctly, this House is supreme and this House can take a decision. If there is a charge of corruption against the Prime Minister, it does not go to the Lokpal, according to the Bill. In that case, the amendment of Shri Ram Avatar Sharma that "in the case of Prime Minister insert Lok Sabha" may be accepted.

SHRI Y. B. CHAVAN : You are doing an injustice to Parliament. Parliament does not get power by means of an Act. It is the inherent power of Parliament. It is not necessary to pass an Act to determine what should or should not be discussed in the House.

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : सभापति जी अभी गृह मंत्री जी ने जो कहा मैंने उसे ध्यान से सुना । मुझे आश्चर्य हुआ कि जिस तरीके से उन्होंने यह प्रयत्न किया है कि प्रधान मंत्री को लोकपाल और लोकायुक्त के परव्यू से बाहर रखा जाय और उस के लिये जो दलील दी है वह बहुत ही बोदा है । सभापति जी, मेरे पास संविधान है उस के अनुच्छेद 75 में लिखा है कि :

"The Prime Minister shall be appointed by the President and the other Ministers shall be appointed by the President on the advice of the Prime Minister."

[श्री कंवर लाल गुप्ता]

अदर मिनिस्टर्स, इस का मतलब यह है कि प्राइम मिनिस्टर इज आलसो ए मिनिस्टर । तो तो संविधान ने यह बात साफ कही है कि कि प्राइम मिनिस्टर भी मिनिस्टर है ।

मंत्री महोदय ने यह बात ठीक कही कि अगर प्राइम मिनिस्टर के खिलाफ़ कार्यवाही होगी तो लोक सभा करेगी । तो मैं एक काउन्टर क्वैश्चन उन से करता हूं कि अगर कल को प्राइम मिनिस्टर के खिलाफ़ किसी को शिकायत है और जायज़ शिकायत है कि वह करप्ट है, तो क्या लोक सभा में यह डिस्कशन कर के तय किया जायगा ? इस बिल में मैल ऐडमिनिस्ट्रेशन की परिभाषा कितनी वाइड है यह मैं बताना चाहता हूं ।

" "maladministration" means action taken or purporting to have been taken in the exercise of administrative functions in any case,—

where such action or the administrative procedure or practice governing such action is unreasonable, unjust, oppressive or improperly discriminatory; or

where there has been negligence or undue delay in taking such action, or the administrative procedure or practice governing such action involves undue delay;"

इन-इन बातों के बारे में भी यह चीज़ तय की जायगी कि आया कोई मंत्री कसूरवार है कि नहीं है । अब मंत्री महोदय ने कहा कि पार्लियामेंट उन को हटा सकती है । कल को पार्लियामेंट में जब सवाल आयेगा तो वहां पहले यह चीज़ सामने आनी चाहिए कि आया मैल ऐडमिनिस्ट्रेशन प्रधान मंत्री ने किया है या नहीं किया है ? आया करप्ट प्रैक्टिस की है या नहीं की है ? और अगर की है तो कितनी मात्रा में की है । अगर मान लीजिये इधर से कोई भी सदस्य प्रधान मंत्री के बारे में कुछ कहेगा तो कांग्रेस के भाई उस का विरोध करेंगे, अभी मुझ नहीं मालूम कांग्रेस का क्या हाल है और प्रधान मंत्री का हाल क्या है । जब सवाल पार्लियामेंट के सामने आयेगा तो वहां यह सवाल नहीं आयेगा कि प्रधान मंत्री ने मैल ऐडमिनिस्ट्रेशन किया है कि नहीं । वहां यह चीज़ आयेगी कि किस पार्टी का है और उस की पार्टी के हिसाब से विप मिलेगा, कान्शेन्स के हिसाब से तय नहीं किया जायगा कि कांशेंस किसी की क्या कहती है, और इसलिये बिल्कुल आज़ाद हैं । इस बात पर मसला तय नहीं होगा । आज मैं कांशेंस की चर्चा बहुत सुनता हूं, लेकिन जब कहीं पर प्रधान मंत्री के ऊपर ज़द आयी तो यह कांशेंस एक ही मिनिट में साफ़ हो जायेगी । इसलिये मेरा काउन्टर क्वैश्चन चव्हाण साहब से यह है कि अगर प्रधान मंत्री करप्ट हो, उस ने मैल ऐडमिनिस्ट्रेशन किया हो तो उस के लिये क्या इलाज है इस सरकार के पास ? या तो यह प्रीज्यूम करते हैं कि सरकार की निगाह में प्रधान मंत्री गलती ही नहीं कर सकता है, जैसे कि क्राउन कभी गलती नहीं कर सकता वैसे ही हिन्दुस्तान का प्रधान मंत्री कभी गलती नहीं कर सकता, तब तो उन का आर्गुमेंट ठीक है । लेकिन इस चीज़ को मैं मानने के लिये तैयार नहीं हूं । मेरा कहना यह है कि प्रधान मंत्री के बारे में भी यहां पर सदन में चार्जेज़ लगाये गये हैं, और यह मैं अपनी राय नहीं कह रहा हूं, बल्कि बड़े-बड़े सम्मानित लोगों ने चार्जेज़ लगाये हैं । आखिर धर्म तेजा का केस है जिस में करोड़ों रुपये दिये गये धर्म तेजा को बगैर किसी सेक्योरिटी के । यह चीज़ यहां पर कही गयी और डा० राम मनोहर लोहिया ने कही । उन्हों ने यह भी कहा कि प्रधान मंत्री को उन्होंने मिनी कोट दिया था । प्रधान मंत्री के लड़के को डा० धर्म तेजा इंगलैण्ड में पढ़ाते थे । और यह भी बात सही है कि मिड टर्म इलैक्शन में अपने ग्रुप के लोगों के लिये रुपये इकट्ठे किये और इंडस्ट्री वालों को ओबलाइज किया । तो मैं जानना चाहता हूं कि क्या ये चार्जेज़ लोक सभा में बैठ कर तय होंगे ? यह नहीं हो सकते क्यों

कि यहां तो मैजोरिटी का झगड़ा हर बात में आ जाता है, और कांग्रेस पार्टी की मैजारिटी है ही, साथ ही और बहुत से कंसीडरेशन्स सामने आ जाते हैं। इसलिये यह तय करना असम्भव हो जायगा कि मैल ऐडमिनिस्ट्रेशन प्रधान मंत्री ने किया है या नहीं। स्पेसिफ़िक चार्ज प्रूव्ड है कि नहीं इस के बारे में किसी की रिपोर्ट तो आनी चाहिए। और जब चार्ज प्रूव हो जाता है उस के बाद पार्लियामेंट तय करे, यह बात तो समझ में आ सकती है। पार्लियामेंट तय करे और चीफ़ जस्टिस आफ़ इंडिया उस को देखे। लेकिन रिपोर्ट तो आनी चाहिए कि प्रधान मंत्री के ऊपर यह जिम्मेवारी है। लेकिन हमारे चव्हाण साहब पहले कहते हैं कि किंग कैन मेक नो रौंग, इंदिरा जी गलती नहीं कर सकतीं। और गलती अगर करतीं हैं तो पार्लियामेंट तय करे। पार्लियामेंट में जब यह सवाल आयेगा तो जो स्टेट मिनिस्टर है वह सोचेगा कि यह मेरी पार्टी का है, यहां व्हिप है और उस को मानने से शायद मैं मिनिस्टर बन जाऊं। उस समय कांशेन्स की बात नहीं आयेगी, यह तो आप भी मानते हैं चव्हाण साहब, और आप उस के शिकार हुए हैं। आज प्रधान मंत्री ने इंडिसिप्लिन का एक इतिहास दुनिया में पैदा किया है कांशेन्स का नाम ले कर। और एक ऐसी बीमारी पैदा की है जो इन की पार्टी में ही नहीं बल्कि सारे देश पर इस का असर होने वाला है।

लेकिन जब उन पर पड़ेगी तब, मुझे मालूम है, वह कहेंगी कि इस किस्म का व्हिप इश्यु किया है। फिर कांशिएंस की बात आयेगी। लेकिन जब तक व्हिप नहीं आ जायेगा तभी तक कांशिएंस की बात आयेगी। यह जिम्मेदारी होनी चाहिये'' (**व्यवधान**) मेरा कहना है कि कोई न कोई व्यवस्था होनी चाहिये फैक्ट फाइंडिंग की कोई व्यवस्था होनी चाहिये जो कि यह तय करे कि प्राइम मिनिस्टर ने क्या गलती की है।

दूसरे मेरा कहना यह है कि आखिर डिस्क्रिमिनेशन क्यों हो? अगर हमारे श्री चव्हाण गलती कर सकते हैं तो प्रधान मंत्री भी गलती कर सकती हैं। और अगर श्री चव्हाण ही प्रधान मंत्री बन जायें तब क्या वह गलती नहीं करेंगे? जो आज गलती कर सकता है वह कल भी गलती कर सकता है। और मान लीजिये, जैसे हालात चल रहे हैं पता नहीं अगले चौबीस घंटों में कोई और प्रधान मंत्री हो जाय तो जो आज गलती करने वाला हो सकता है वह कल गलती न करने वाला हो सकता है, और आज जो गलती न करने वाला है, उसका पता नहीं कल क्या हो जाय। इस लिये इस तरह का डिस्क्रिमिनेशन एक मंत्री और दूसरे मंत्री के बीच में नहीं होना चाहिये।

तीसरी चीज यह है कि जैसा यह बिल बनेगा उसी के आधार पर स्टेट्स अपने यहां बिल बनायेंगी। आज केरल में झगड़ा चल रहा है, वहां एक विवाद चल रहा है कि चीफ मिनिस्टर केरल को इस में शामिल किया जाय या नहीं। अगर आप प्राइम मिनिस्टर को इस में से बाहर निकाल देंगे तो सुखाडिया साहब सोचेंगे कि वह भी निकाल दें अपने को क्योंकि वह मैजारिटी में हैं। कोई भी चीफ मिनिस्टर इस तरह से कह सकता है। आजकल जो आपोजीशन पार्टियों के चीफ मिनिस्टर हैं, उन्होंने कहा है कि चीफ मिनिस्टर इस में होने चाहियें। लेकिन जो आज की कांग्रेस है, मैं नहीं समझ पाता कि उस के लिये कौन से शब्द इस्तेमाल करूं, बहरहाल जो कुछ भी हो, जो भी उस के मुख्य मंत्री होंगे इस वक्त वह यही कोशिश करेंगे कि उन का नाम न हो क्योंकि प्राइम मिनिस्टर का नहीं है। आखिर में हमारा पिछले बाइस सालों का अनुभव यह है कि जिन के खिलाफ चार्जेज साबित हुए वह सारे के सारे चीफ मिनिस्टर ही थे। वह सारे चीफ मिनिस्टर ही थे जिन के खिलाफ चार्जेज लगाये गये थे, जैसे बीजू पटनायक, सरदार प्रताप सिंह कैरों, के० बी० सहाय, सुखाडिया उन के खिलाफ बहुत कुछ

[श्री कंवर लाल गुप्त]

हुआ है । इसी तरह से जम्मू काश्मीर के चीफ मिनिस्टर के खिलाफ भी कुछ हुआ है । जितने भी चीफ मिनिस्टर थे उन लोगों के ही खिलाफ सब कुछ हुआ है और मेरा ख्याल है कि उन लोगों के खिलाफ ही अदालतों से फैसला होना बाकी है ।

अगर चीफ मिनिस्टर ही करप्ट प्रैक्टिस करते हैं और यह फैसला कर लिया जाये कि प्रधान मंत्री अथवा मुख्य मंत्री को इस विधेयक से अलग कर दिया तो इस से उन को और भी सहायता मिल जायेगी और वह लड़ेंगे इसके लिए कि उनको भी खुली छूट मिल जाये । जो शायद आप के लिये ही अच्छा न होगा । इस देश के लोगों ने यह बिल बना कर के बहुत अच्छा काम किया है, बहुत सुन्दर बिल है, लेकिन प्रधान मंत्री को उस में से निकाल कर आप इस के उद्देश्य पर ही चोट न करें क्योंकि इस का मतलब यह होगा कि यह एक दरवाजा ऐसा है जहां तुम कुछ भी कर डालो, तुम को माफी है और तुम्हारी कोई गलती नहीं है । यह गलत परम्परा होगी और भविष्य के लिये अच्छा प्रिसिडेंट नहीं होगा । मैं मंत्री महोदय से कहूंगा कि जो लोक सभा का फोरम है उस के अन्दर बहुत से कंडिशन्स आयेंगे । मैं जानना चाहता हूं कि प्रधान मंत्री के करप्शन को रोकने के लिये क्या व्यवस्था जिस में मालूम हो सके कि उस ने कुछ किया है या नहीं । यहां 500 आदमियों के बीच में (**व्यवधान**) यह जानना मुश्किल हो जायेगा ।

**श्री प्रकाशवीर शास्त्री** (हापुड़) : श्री प्रताप सिंह कैरों भी मुख्य मंत्री थे ।

**श्री कंवर लाल गुप्त:** करप्शन, फेवरिटिज्म, नेपाटिज्म, मैल-ऐडमिनिस्ट्रेशन, अनलिमिटेड के लिये आप ने कोई प्राविजन किया है या नहीं ? फैक्ट फाइंडिंग के लिये आप ने कोई मशीनरी इस में रक्खी है या नहीं ?

जिस तरह से चीफ मिनिस्टरों और प्राइम मिनिस्टर का स्टैन्डर्ड गिरता जा रहा है, मुझे दुःख के साथ कहना पड़ता है कि उस के लिये तो और भी जरूरी है आज के दिन कि कोई मशीनरी बनाई जाय । शायद एक या दो महीने पहले जरूरी न रहा हो, लेकिन आज के दिन जरूरी है ऐसा इन्तजाम किया जाय क्योंकि एक आदमी इस देश में डिक्टेटरशिप लाने के लिये, टोटैलिटेरियन स्टेट बनाने के लिये कितने करप्ट मीन्स ऐडाप्ट कर सकता है, यह हम ने देख लिया है ।

SHRI N. SREEKANTAN NAIR (Quilon) : I have tabled four amendments to Clause 2. Some of them are important and have not been touched till now. I would like to refer to those points, and would request the Home Minister who is here now to consider them.

My amendment No. 100 reads as follows:

Page 2, line 8,—

*add* at the end—

"partisan interest or"

The evil of corruption has gone from individuals to parties. In my State there have been a lot of complaints about corruption in the Ministry in which my Party is also there—as a partner in the United Front. We at least have the privilege of claiming that it is not personal corruption but partisan or party corruption. When we are entering in a new epoch in our history, when the solid majority of one party no longer exists, we should consider the question of partisan attitude of Ministers and the corruption involved therein. This is a very serious question. If we do not do it in this particular period when the majority of any party is hanging in the balance, the question of partisan corruption will become the most serious corruption with which the country will be faced. Therefore, my amendment which proposes inclusion of 'partisan interest' must be considered very seriously.

When you consider the question of partisan interest, automatically the question of including the President, the Secretary and the office bearers of the political parties who have something to do with the governance of a State or the Union or some local body

or municipality or some other institution ought to come up because it is very easy for the President of a party, say the Congress or, for that matter, my own Party, to go and intimidate the Minister to do a particular thing; he receives, say, Rs. 10,000 and then compels the Minister to do a particular thing. The Minister is helpless because if he does not do it, the next day he will not be a Minister. So, the Minister will do it; he will be caught and he will be maligned, and the person who is actually responsible will go scot-free. So, here the question of party comes in; whether he did it for himself or for some other man who controls him in the party. This is very important if you consider the political affiliations and compulsions of the party. Therefore, my amendment No. 65 is a necessary corollary to my amendment No. 100.

The question of inclusion of Prime Minister has been raised by Shri Kanwar Lal Gupta. Ours is the only State in India which follows the example of Parliament, in this enactment. We have an Anti-corruption Bill before our Assembly. In that Bill we have automatically included the Chief Minister and the Members of the local Legislature. A question was raised as to how the Chief Minister and the MLAs could be included when the Prime Minister and the Members of Parliament have not been included in the Bill brought forward by the Central Government. As a matter of fact, the MPs are at the root of all troubles in the Government of India; they go to the Secretaries and make recommendations. There are certain people whose functions are only to make recommendations. There are the others who are compelled to make representations because of the difficulties faced by the people in their constituencies, and these persons may not have any personal interest to be served. But the people who are corrupt and who make this a profession to make recommendations—go and sit tight on the Ministers or Secretaries and compel them to do things. Why should the poor Minister or the Secretary or the Under Secretary who is compelled to do it, be made the cat's paw? This is a very important question which we have to consider—inclusion of the Prime Minister and the Members of Parliament—because it has got its repercussions in the States. If we include the Prime Minister and the MPs, automatically the Chief Ministers and the MLA's will be included.

I would request the Home Minister to consider these amendments seriously. This is a very important period; our future is being moulded for the first time in a new revolutionary way. I would, therefore, request him to consider these amendments seriously and, if necessary, before the discussion of the Bill is over, he may consult his colleagus so that the country may not have the feeling that there is no method of going into corruption in respect of the Prime Minister.

SHRI S. M. BANERJEE (Kanpur ) : I support the amendment standing in the name of Shri Ramavatar Shastri and Shri Yogendra Sharma which has simply suggested that after line 16, insert:

"(iii) in case of the Prime Minister Lok Sabha."

The hon. Home Minister has just now submitted before this House that there are far reaching implications in case the Prime Minister's conduct or corruption charges against the Prime Minister or mal-administration, etc. are referred to the Lokpal. Sir, I also share his submission. We should differentiate between the Prime Minister and the Ministers. Sir, there were many cases of corruption against the Chief Ministers. When Mr. Nijalingappa was the Chief Minister of Mysore, there were 32 charges levelled against him and it was referred to the Prime Minister and the President and the Prime Minister knew these things. There were so many questions in Parliament about this. There were serious charges even against a person who held the exalted position of Speaker of Lok, Sabha, namely, Mr. Sanjiva Reddy. This House knows that there were several Chief Ministers against whom charges were lavelled.

Some of the Opposition Governments in the States want the Chief Minister's conduct also should come within the purview of the Lokpal. I fully rupport the submission made by Shri Sreekantan Nair. He said

[Shri S. M. Banerjee]

the Parliament should be supreme and sovereign. Parliament and the Supreme Court are both creatures of the Constitution, but Parliament is supreme. The Parliament should discuss the conduct of the Prime Minister. If the Parliament so desires, it can impeach the President, it can remove the Speaker. I do not think Parliament's sovereignty is challenged. There are charges levelled in Lok Sabha against the Prime Minister. Some times the ruling Party has objected to the several charges levelled, but there was a broad consensus ultimately and the Speaker in his wisdom has appointed a Committee to look into those charges. If the charges against the Prime Minister are established, do you think after that any Prime Minister can remain in office ? He or she ought to resign. So, Sir, now the question is: supposing somebody wants to level some charge against the Prime Minister before the Lokpal, in that case my submission would be that the Lokpal should send a copy of the same to the Speaker of Lok Sabha because it should be brought before the Lok Sabha.

Sir, this Bill has been brought on the basis of appointment of an Ombudsman. I congratulate our ex-Member, Dr. Singhvi, who brought this question first before the Parliament. He was the first man who brought a non-official resolution. He wanted to bring a non-official Bill that in this country where corruption has reached the imits, there should be some Ombudsman, and this Bill has been brought on the floor of the House and the ruling Party should have no objection to accept our amendment. When the hon. Home Minister has already said that the Parliament can look into the conduct of the Prime Minister, there is no harm in accepting our amendment which, I am sure, will satisfy many of us.

SHRI J. MOHAMED IMAM (Chitradurga) : Mr. Chairman, I have tabled three amendments to the effect that the Prime Minister should not be excluded from the purview and the operation of the Lokpal. Secondly, no person who has been a Minister or an ex-Minister should be appointed or should be eligible for being appointed as Lokpal.

In the initial stages this Bill received support from all sections of the House. I could understand the anxiety of all the Members that this disease of corruption must be rooted out, because this evil has become so rampant not only in the lower circles but also in the higher circles. On the other hand the prevalence of corruption in the higher circles is proving much more dangerous to the country than the corruption existing in the lower circles. That is why we welcome this Bill.

The entire sanctity of the Bill and its effectiveness and utility have been obliterated on account of the move to exclude the Prime Minister from the operation of this Bill. Law is no respecter of persons and everybody is equal in the eyes of the law. No human being can consider himself to be super-human and as immune from the operation of the laws of the land. He or she may be the Prime Minister but still it must be admitted that he or she is a human being who is subject to all the failings weaknesses and frailities of the human being. In these days the Ministers or the Prime Minister may or may not have the necessary qualifications. But simply because they have got the support of the major party they come to hold their high office whether they are qualified or not. The Prime Minister has got powers to do good or her action may spell ruin to the country. It is an accepted principle that the greater the power a person or an institution enjoys the greater must be the restriction imposed on that person or institution. It is true, persons holding high offices of Government must be endowed with large powers to run the administration and to defend the country but at the same time it must be understood that in no case they may misuse the powers, to further their own interests. In such a case what is the check? That check must be the appointment of the Lokpal. The Prime Minister cannot escape and if the Prime Minister is excluded then the whole effectiveness of the Bill and its sanctity are gone and we can as well withdraw this Bill.

Sir, till now, various measures have been thought of to put down corruption. The anti-corruption officers were appointed throughout the country and in every State.

What is the result? Recently the Vigilance officers in the States and at the Central level were appointed at tremendous cost to the exchequer. Has corruption gone down? No. Why has corruption not gone down? It is because these officers are only formal officers and they are there only to mislead the people and show that Government is doing its best to root out corruption. I am afraid the same fate will await the appointment of this Lokpal.

If we appoint the Lokpal we must see to it that he exercises full control over the Ministers and the Prime Minister also should be included in this category. Originally Prime Minister's name was included but now it is proposed to be excluded. This Bill will not have any effect unless the Prime Minister is also included in it as has been pointed out by many Members. The exclusion of the Prime Minister will be repeated by the States also so far as the Chief Minister is concerned. The Chief Minister also is in the same position as the Prime Minister. If the Prime Minister is excluded correspondingly the Chief Minister also will have to be excluded, because the Prime Minister is the boss of Parliament, the Chief Minister is the boss of the Assembly. He holds the same position and he will take advantage of this exclusion. If the Chief Minister or the Prime Minister is excluded the whole Bill will become a farce.

So, I suggest that the President must be the competent authority to judge the actions of the Prime Minister. It was pointed out by the Home Minister that Parliament was the main authority and it could judge. How can Parliament do it without sufficient material before it? We expect that the Lokpal will investigate and make a report to the President and the President in his turn will refer it to Parliament for its judgment and for its decision. That is the object with which we have suggested that the Prime Minister must also be included. We thought that the hon. Prime Minister herself would come forward voluntarily and suggest the inclusion of the term 'Prime Minister', if she was really interested in the eradication of corruption. But if she escapes from this and if she is to be outside this then the effect of the Bill will be nullified'

I have also tabled an amendment that the ex-Ministers or Ministers or anybody holding political appointments should not be eligible for being appointed as Lokpal. It is a common practice now that many defeated Ministers, discarded Ministers and other Ministers are appointed to such high posts. Here also, we are afraid that Government in their wisdom may take it into their heads to appoint some retired or discarded Chief Ministers who have got a hold in the party or in society. So, my amendment seeks to provide that those who are in politics or who have held political jobs should not be appointed as Lokpals or Lokayuktas.

**श्री शिव चन्द्र झा** (मधुबनी): सभापति महोदय, मेरा संशोधन यह है कि क्लाज 2(एच) में से (अदर दैन दि प्राइम मिनिस्टर) शब्दों को निकाल दिया जाये, जिस का तात्पर्य यह है कि प्रधान मंत्री को भी इस विधेयक की परिधि में शामिल किया जाये और यदि उस के खिलाफ कोई शिकायतें हों, तो उन की जांच कर के सम्बन्धित रिपोर्ट को इस सदन और जनता के सामने रखा जाये ।

दोनों मंत्रियों ने काफी जोर से यह दलील देने की कोशिश की कि यदि प्रधान मंत्री पर कोई चार्ज लगाया जाता है और उस की जांच के फलस्वरूप प्रधान मंत्री अपने पद पर नहीं रहता है, तो सारी सरकार गिर जायेगी । इस में ताज्जुब की क्या बात है । पार्लियामेंटरी सिस्टम में यदि एक प्रधान मंत्री जाता है, तो उस के स्थान पर दूसरा प्रधान मंत्री आ जाता है । शान्ति के समय ही नहीं, जब मुल्क पर विदेशी हमला हो, बमबारी हो और चारों तरफ लड़ाई के बादल मंडराते हों, उस नाजुक समय में भी यदि एक प्रधान मंत्री जाता है, तो कोई दूसरा व्यक्ति उस का स्थान ग्रहण कर लेता है ।

जब हम जानते हैं कि जनतांत्रिक प्रणाली में एक प्रधान मंत्री जा सकता है और दूसरा आ सकता है, तब यदि हम पाते हैं कि करप्शन या किन्हीं वैयक्तिक चार्जिज की वजह से कोई

[श्री शिव चन्द्र झा]

व्यक्ति प्रधान मंत्री के पद पर रहने के लायक नहीं है, तो हम उसे क्यों न हटा सकें, क्यों न हम उस के विरुद्ध लगाई गई शिकायतों की जांच कर के उपयुक्त कार्यवाही कर सकें ?

यह कहा गया है कि प्रधान मंत्री को हटाने के लिये इस सदन के पास अविश्वास-प्रस्ताव का हथियार है और यह कि इस सदन को अधिकार है कि वह अविश्वास-प्रस्ताव पास कर के प्रधान मंत्री को हटा दे। मैं निवेदन करना चाहता हूं कि अविश्वास-प्रस्ताव तो एक राजनैतिक हथियार है, जिस का प्रयोग कर के प्रधान मंत्री को हटाया जा सकता है। लेकिन अगर प्रधान मंत्री को भी इस विधेयक की परिधि में शामिल कर लिया जाता है, तो हम प्रधान मंत्री के विरुद्ध कार्यवाही करने के लिए जनतंत्र को एक सोशल अधिकार भी दे देते हैं और उस के द्वारा हम सारे देश को दिखा सकते हैं कि प्रधान मंत्री का वैयक्तिक आचरण कैसा है।

प्रधान मंत्री को हटाने के लिए अविश्वास-प्रस्ताव का हथियार जरूर हमारे पास है, लेकिन, जैसा कि मैंने कहा है, वह एक पोलीटिकल हथियार है। थोड़ी देर के लिए मान लीजिए कि कोई प्रधान मंत्री वैयक्तिक रूप से ख़राब है, लेकिन इस सदन में उस के पीछे ब्रूट मैजारिटी है। उस स्थिति में हम अविश्वास-प्रस्ताव ला कर कैसे उस को हटा सकते हैं ? अभी माननीय सदस्य ने वर्तमान प्रधान मंत्री के सम्बन्ध में मिनी कोट और नेकलेस आदि का उल्लेख किया। स्वर्गीय डा० राम मनोहर लोहिया ने इन प्रश्नों को यहां पर उठाया था और इस बारे में कई सबूत भी दिये गये थे। लेकिन प्रधान मंत्री और सरकार की ओर से इन बातों से साफ इन्कार किया गया।

**14.54 hrs.**

[MR. SPEAKER *in the chair*]

इस लिए यह आवश्यक है कि प्रधान मंत्री के विरुद्ध लगाये गये आरोपों की जांच के लिए एक निष्पक्ष अधिकारी हो। यदि हम भविष्य में इस देश में जनतंत्र को मज़बूत करना चाहते हैं, तो हमें प्रधान मंत्री को भी इस विधेयक के कार्य-क्षेत्र में शामिल कर लेना चाहिए। महात्मा गांधी ने भी कभी अपने व्यक्तित्व को साधारण जनता से ऊपर नहीं समझा। उन की ज़िन्दगी में ऐसे कई अवसर आये, जब उन्होंने कहा कि यदि किसी को मेरे आचरण के बारे में शिकायत है, तो मेरे विरुद्ध चार्ज लाये जायें और उन की खुली जांच की जाये। इसी प्रकार अकबर ने भी कभी अपने व्यक्तित्व को जनता से ऊपर नहीं समझा। हम सब जानते हैं कि राम ने भी कभी अपने आप को जनता से ऊपर नहीं समझा, जिस का एक उदाहरण यह है कि सीता के विरुद्ध कुछ आरोप लगाये जाने पर उन्होंने सीता को वनवास के लिए भेज दिया।

इतिहास इस बात का साक्षी है कि बड़े से बड़े हुकूमत का हैड भी ख़ामियों और कमज़ोरियों से ऊपर नहीं हो सकता है। तो आज का कोई प्रधान मंत्री कैसे उस से भिन्न हो सकता है ? यदि यह सरकार हकीकत में जनतंत्र में विश्वास करती है और उस को मज़बूत बनाना चाहती है, तो यह जरूरी है कि अन्य अधिकारियों और मंत्रियों के साथ ही प्रधान मंत्री के व्यक्तित्व को भी इस विधेयक के कार्य-क्षेत्र के अन्तर्गत रखा जाये, ताकि किसी को यह कहने का अवसर न मिले कि इस देश में कोई ऐसा आदमी है, जो ख़ामियों और कमज़ोरियों से बिल्कुल ऊपर है। मैं समझता हूं कि कमज़ोरियों के मामले में हम सब बराबर हैं। इस देश की जनता को यह विश्वास होना चाहिए कि प्रधान मंत्री हो, या कोई अन्य अधिकारी हो, यदि किसी के विरुद्ध कोई शिकायत होगी, तो उस की जांच होगी, उस की रिपोर्ट सब के सामने आयेगी और उस के विरुद्ध आवश्यक कार्यवाही की जायेगी।

जैसा कि मैं ने कहा है, प्रधान मंत्री के विरुद्ध कार्यवाही करने के लिए अविश्वास-प्रस्ताव

का हथियार तो हमारे पास है ही, लेकिन उस के साथ ही उस के बारे में लोकपाल द्वारा जांच कराये जाने का हथियार भी जनता को उपलब्ध होना चाहिए । उस से इस देश में जनतंत्र मजबूत होगा ।

SHRI S. S. KOTHARI (Mandsaur) : It is more in sorrow than in anger that I would like to say that the magistracy and the judiciary should also be included within the scope of this Bill. I do not know whether the Home Minister has received such reports, but if we inquire in the mofussil towns, we find that there is a common complaint that all magistrates are not above suspicion. There is probably the lowest limit of degradation. If any person who dispenses justice is corrupt then the very foundation of democracy in this country is affected. The whole edifice would collapse and tumble if such corruption spreads. The laws are normally tilted in favour of the rich. In the plays of John Galsworthy, the point that the laws were tilted in favour of the rich is reflected. The rich escaped with fines, while the poor had to suffer imprisonment. If the magistracy is corrupt, then the very sanctity of the contractual basis on which society exists is shaken to its foundation.

That being the case, I submit that the judiciary and the magistracy should also be brought within the scope of this Bill.

With regard to judges, I am glad to say that about 99 per cent or at least 95 per cent of them are honest people, but even there, there may be one or two black sheep. But I am sorry that I cannot say the same thing about the magistracy.

The other point that I would like to make is this. The House may decide against the inclusion of the Prime Minister within the scope of this Bill. On the same analogy, when similar enactments are made at the State level, the Chief Ministers would find it a very convenient excuse to exclude themselves, in case the Prime Minister is excluded here. We assume that the Prime Minister is above board, and that the Prime Ministers of this country would always be above board. I am sorry that I cannot say the same thing in regard to the State Chief Ministers. Most of the Chief Ministers have some skeleton or the other in their cupboards. If you examine the record of of the Chief Ministers in the past, excepting Shri Y. B. Chavan, most of the Chief Ministers doubt have a clean record. If the Chief Ministers are going to be excluded from the ambit of the measures which are going to be enacted at the State level, I think we would have done an injustice to democracy in this country. Therefore, my submission is this. We assume that the Prime Minister is above board, and, therefore, he or she would not have to worry if we include the 'Prime Minister', because a case would never arise where a reference would have to be made to the Lokpal. But then the Chief Minister would not be able to escape the net of this legislation, that is, the enactment in the State. This is a very important point. The Chief Minister must be included when corresponding legislation is enacted in the States. Otherwise, the purpose of the whole scheme would be defeated.

**15 hrs.**

**श्री बैणीशंकर शर्मा** (बांका): अध्यक्ष महोदय, अपने संशोधन के द्वारा मैंने प्राइम मिनिस्टर को ही नहीं बल्कि एम० पीज० को भी इस बिल के दायरे में लाने की कोशिश की है ।

मैं नहीं समझता कि अंग्रेजी वर्णमाला के दो अक्षरों पी० और एम० ने कौन सा पुण्य किया है कि जो यह इस बिल के दायरे से अलग रखे जा रहे हैं । पी० और एम० इन दोनों अक्षरों को चाहे उलटा रखें चाहे सुलटा, मेरे ख्याल में इस बिल के दायरे में आने चाहिये । चूंकि हम कानून बनाने वाले हैं, हम पार्लियामेंट के मेम्बर हैं, इसलिए हम अपने को इस बिल के दायरे से अलग रखें यह कोई अच्छी बात नहीं है । आज हमारे पार्लियामेंट और असेम्बलीज के मेम्बर प्राइम मिनिस्टर और चीफ मिनिस्टर को बनाते हैं, उन के ऊपर उन का हर तरह का दबाव होता है । वह उन से और मिनिस्टरों से बहुत से ऐसे काम करा सकते हैं जिस की कोई प्रशंसा

[श्री वेणी शंकर शर्मा]

नहीं कर सकता । इसलिए मैंने संशोधन में यह कहा है कि मेम्बर्स आफ दि पार्लियामेंट को भी इस बिल के दायरे में लाना चाहिए ।

प्राइम मिनिस्टर के सम्बन्ध में कम्पीटेंट अथारिटी का जो प्रश्न है उस के लिए मेरा सुझाव है कि प्रेसीडेंट आफ इंडिया ही कांपीटेंट अथारिटी बनाना चाहिए । अभी-अभी गृह मंत्री जी ने कहा है कि प्रेसीडेंट आफ इंडिया तो प्राइम मिनिस्टर के कहने पर ही काम करता है । यह कोई अर्थ नहीं रखता । मुझे एक छोटी सी कहावत याद आती है कि कोई आदमी किसी से उसकी गाड़ी मांगने गया तो उस ने कहा कि गाड़ी में तो कट्टा बंधा हुआ है, कैसे दूं । उसने कहा कट्टा खोल ले । गृह मंत्री का कथन भी कुछ ऐसा ही है । अगर संविधान में कुछ ऐसी बातें हैं जो इस में बाधक हैं, तो हम उस का संशोधन कर सकते हैं और हम प्रेसीडेंट को यह अधिकार देते हुए प्राइम मिनिस्टर की सलाह से मुक्त कर सकते हैं ।

अतएव मेरा कहना है कि अगर हम प्राइम मिनिस्टर और पार्लियामेंट के मेम्बरों को छोड़ देते हैं तो उसका असर यह होगा कि स्टेट्स में भी चीफ मिनिस्टर्स और जितने एम० एल० एज० और एम० एल० सीज० हैं वह भी छोड़ दिए जायेंगे । इतने राजनैतिक पुरुष इस बिल के दायरे से छूट जाते हैं तो जो करप्शन, फेवरिटिज्म और निपोटिज्म का वातावरण है उस में कहां तक न्याय हो सकता है यह मेरी समझ में नहीं आता ।

इसलिए मैं आपसे प्रार्थना करूंगा कि न्याय के हित में, देश के हित में और लोक हित में यह संशोधन कि हम प्राइम मिनिस्टर को, चीफ मिनिस्टर्स को और पार्लियामेंट के मेम्बर्स तथा असेम्बली और कौंसिल के सदस्यों को भी इस में शामिल करें, स्वीकार कर लें । एक बात और मैं कहना चाहता हूं, यह कहा जाता है कि स्टेट्स अपने अलग कानून बनाएंगे लेकिन जब हम अपना कानून बनाएंगे तो स्टेट्स के कानून में उसी का एक प्रतिविम्ब होगा । इसलिए हमें यह जो कानून बनाना है वह बिलकुल निष्पक्ष बनाना है ।

---

**15.04 hrs.**

## MOTION RE : AGITATION FOR SEPARATE TELENGANA STATE

MR. SPEAKER : We shall now take up the Motion standing in the name of Shri K. L. Gupta, regarding Telengana. Already we have allotted 2-1/2 hours for this discussion. Some members have approached me to say that the time allotted is not enough. There might be a little extension of time, but not more than half an hour or so. I hope the House will try to conclude the discussion with that time.

**श्रीमती लक्ष्मी बाई** (मेडक): तीन घंटे इस के लिए बहुत कम हैं । 8 बजे से पहले यह खत्म नहीं हो सकता । हम लोगों को कभी टाइम नहीं मिलता ....

**अध्यक्ष महोदय :** इस दफा आप को जरूर मिलेगा ।

SHRI GANGA REDDY (Adilabad): The time is not sufficient.

SHRI M. N. REDDY (Nizamabad) : We have already written to you.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move:

> "That this House takes serious note of the agitation for a separate State of Telengana and urges upon the Government to take necessary steps."

अध्यक्ष महोदय, तेलंगाना के अन्दर पिछले सात महीने से जोरदार आन्दोलन चल रहा है और आठवां महीना शुरू हो गया, वहां पर स्कूल और कालेज बन्द हैं । करीब-करीब एक साल विद्यार्थियों का खत्म हो गया । बगैर शिक्षा लिए । वहां पर कई महीने तक सरकारी दफ्तर भी बन्द रहे और ऐसा मालूम होता है कि ऐडमिनिस्ट्रेशन पैरालाइज होता जा रहा है लेकिन जैसा कि अंग्रेज सरकार